

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

OA. NO. 1384/93

Between:

Date of Order: 24.2.95.

Ventrapragada Sainama Kumar

...Applicant.

And

1. The Officer in Charge, Departmental Telegraph Office, Palakol, West Godavari District.
2. The Superintendent, Telegraph Traffic Division, Rajahmundry, East Godavari District, A.P.,
3. The Senior Superintendent, Telegraph Traffic, Vijayawada Division, Vijayawada, Krishna District.
4. The Chief General Manager, Telecommunications, Andhra Pradesh Circle, Abids Hyderabad - 500001.

...Respondents.

Counsel for the Applicant : Mr. J. Venugopal Rao

Counsel for the Respondents : Mr. N. R. Devraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

O.A.No.1384/93      Dt. of decision: 24.2.95

JUDGEMENT

As per the Hon'ble Sri A.V.Haridasan, Member(J)

The applicant who is ~~an~~ graduate was selected and engaged as a Full time Telegraphman on 23.11.81 at Vijayawada. However, from 27.8.82 he was not further engaged. The applicant was taken as Part time Sweeper-cum-Waterman on ~~daily~~ wages in the office of D.T.O., Palakole from 19.6.90 onwards. His prayer in this application is that the respondents may be directed to regularise him in a Group-D post.

2. The respondents in their reply have contended that the applicant whose services were terminated in August, 1982 is not entitled to claim any benefit for his services between November 1981 and August, 1982 and he is presently working as a part time Sweeper-cum-Waterman and that he is therefore not entitled to be absorbed in a Group-D post as prayed for by him.

3. The learned counsel for the applicant states that as the applicant had been continuously working from 19.6.90, he may be given the benefit of the above service and ~~of~~ his past services at Vijayawada

for consideration for appointment to any regular vacancy. Having heard the learned counsel for the parties, we are of the view that the application can now be disposed of with an appropriate direction in regard to continuation of the applicant as Part time Sweeper-cum-Waterman, and also for regularisation of his service. The scheme/instructions prevalent in the Department for such regularisation of persons similarly situated like him. Hence, the application is disposed of with a direction to the respondents to continue the applicant as Part time Sweeper-cum-Waterman till the date of fulfilling of the application provided the work is available, and in preference to persons with less service than like him and to grant him other benefits like regularisation etc. in accordance with any scheme/instructions prevalent in the Department in that regard.

No costs.

*Handwritten signature*  
( A.B. Gorthi )  
Member (A)

*Handwritten signature*  
(A.V. Haridasan )  
Member (J)

Dt. 24-2-1995  
Open Court dictation

*Handwritten signature*  
DEPUTY REGISTRAR(J)

kmv

To

1. The Officer in Charge, Departmental Telegraph Office, Palakpali, West Godavari District.
2. The Superintendent, Telegraph Traffic Division, Rajahmundry, East Godavari District, A.P.
3. The Senior Superintendent, Telegraph Traffic, Vijayawada Division, Vijayawada, Krishna District.
4. The Chief General Manager, Telecommunications, Andhra Pradesh Circle, bids, Hyderabad.- 500001.
5. One copy to Mr.J.Venugopal Rao, Flat No.4&5, Triveni Apartments, Srinagar Colony, 8-3-969/1, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, BAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 24.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in  
O.A.NO. 1384/93.

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

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